

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 208
CP-110/241-242/PB/2019

IN THE MATTER OF:
Sanjay Mendiratta & Ors.

... **Applicant/Petitioner**

Versus

Friend Auto (India) Ltd. & Ors.

... **Respondent**

Under Section: 241-242, Comp. Act.

Order delivered on 12.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Varun Sharma, Adv. Vanshika Gupta
For the Respondent : Adv. Saurabh Kalia, Adv. Vibhu Jaiswal, Adv.
Aastha Agarwal for R-1 to R-6 & R-8, Adv.
Ankush Bhardwaj for R-7

HYBRID HEARING (PHYSICAL & VC)

ORDER

Counsels for the parties are ad idem that certain pending applications are not reflected in the cause list and they will take steps to ensure that the some are listed before this Bench. According to them, the present company petition need to be heard along with the pending applications. At their request, hearing is deferred to 12.07.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)